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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH
JODHPUR.

Date of Order: 30.3.95.

## O.A.No.136/95.

Tulsi Ram

... Applicant.

## VERSUS.

Union of India & Ors.

... Respondents.

Mr. Y.K. Sharma- Counsel for the Applicant.

## CORAM :

Hon'ble Ms Usha San- Administrative Member.

## BY THE COURT :

Heard the learned counsel for the applicant.

2- The case of the applicant is that he has been working as Material Checking Clerk (M.C.C.) under Deputy Chief Engineer-II (Construction), Northern Reilway, Jodhpur on adhoc basis after having been promoted as such on 26.7.91. It appears that he has a lien in the Lucknow Division. The Headquarters Office had issued a letter dated 11/15-2-91(Annex.A/5) in which it was stated that M.C.Cs who had been working on an adhoc basis for more than three years in construction organisation would be regularised by their respective parent department.

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In pursuance of this letter various divisions in Northern Railway regularised the services of adhoc M.C.Cs. However, the services of the applicant have not yet been regularised. The applicant submitted a representation dated 23.9.94 to the General Manager (P), Northern Railway, New Delhi (Annexure A/1) for regularisation of his services as M.C.C., but no action has been taken so far on the representation as far as the knowledge of the applicant goes.

In view of the facts and circumstances of the case, I consider it appropriate to direct the respondents to take necessary action on the representation of the applicant dated 23.9.94 at Annexure A/1, and discose it of with a reasoned order within a period of three months from the date of receipt of a copy of this order. The respondents are hereby directed to take action as mentioned hereinabove. A copy of the O.A. may be sent to all the respondents alongwith a copy of this order. With this direction the O.A. stands disposed of at the admission stage.

( USHA SEN )
Member (Adm.)

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